

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

(Arising out of Order in Original No. 380/2015-AIR dated 31.3.2015 passed by the Commissioner of Customs, Chennai VII Commissionerate, Chennai)

Customs Miscellaneous Application No.40282/2024
and
Customs Appeal No. 41731/2015

Commissioner of Customs

Chennai VII Commissionerate
New Custom House,
Meenambakkam, Chennai – 600 027.

Appellant

Vs.

M/s. Ford India Pvt. Ltd.

Singaperumal Koil Post, Chengalpattu
Tamil Nadu – 603 204.

Respondent

With

Customs Miscellaneous Application No.40281/2024
and
Customs Appeal No. 41732/2015

Commissioner of Customs

Chennai VII Commissionerate
New Custom House,
Meenambakkam, Chennai – 600 027.

Appellant

Vs.

M/s. Indev Logistics Pvt. Ltd.

“Swamy Complex”, 1st Floor,
No. 81, Thambu Chetty Street
Chennai – 600 001.

Respondent

And

Customs Miscellaneous Application No.40280/2024
and
Customs Appeal No. 41733/2015

Commissioner of Customs

Chennai VII Commissionerate
New Custom House,
Meenambakkam, Chennai – 600 027.

Appellant

Vs.

M/s. Aren Shipping Agents Pvt. Ltd.

Beach House, No. 20, 1st Floor
Second Line Beach
Chennai – 600 001.

Respondent

APPEARANCE:

Shri R. Rajaraman, Authorized Representative for the Appellants
 Shri Ganesh Aravindh, Advocate for the Respondent at Sl. No. 1
 None for the Respondents at Sl. No. 2 & 3

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order Nos. 40847 – 40849/2024

Date of Hearing: 11.07.2024

Date of Decision: 11.07.2024

Per P. Dinesha,

The learned Authorized Representative Shri R. Rajaraman submits that in these appeals, the department has filed miscellaneous applications seeking withdrawal of the appeals since the cross-appeals arising out of the same Order in Original have been remanded by this Tribunal to the file of the original authority for denovo adjudication.

2. In the circumstances, we do not find any reasons to keep these appeals pending since the matters have already been remanded for denovo adjudication. Accordingly, we allow the prayer of the department and dismiss these appeals as withdrawn. All the three miscellaneous applications are disposed of accordingly.

(Dictated and pronounced in court)

(M. AJIT KUMAR)
 Member (Technical)

(P. DINESHA)
 Member (Judicial)